

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 211 of 2015

Dated : 1st October, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

M.P. Biomass Energy Developers Association & Ors. Appellant(s)

Versus

**Madhya Pradesh Electricity Regulatory Commission
& Ors. Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Ishaan Mukherjee
Ms. Akshi Seem

Counsel for the Respondent (s) : None

ORDER

Heard.

Admit.

Issue notice of the Appeal to the respondents returnable within two weeks from today. Counter affidavit/reply be filed within three weeks from today and rejoinder, if any, may be filed by the appellant within a week thereafter.

Dasti service is permitted.

Post this Appeal for hearing on **4th November, 2015.**

It has been argued by the appellant's counsel at the stage of admission itself that the State Commission/MPERC called for three reports and on submission of the same, it passed the impugned order without giving any reasons to differ from those three reports.

It is a matter where this Tribunal has two times remanded the matter to the State Commission but the State Commission is proceeding in its own way and fashion without giving any respect to the true sense of remanding the matter to the State Commission.

(T. Munikrishnaiah)
Technical Member
hc/rkt

(Justice Surendra Kumar)
Judicial Member